

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI
Company Appeal(AT) (Insolvency) No. 1094 & 1140 of 2019

IN THE MATTER OF:

M/s BCIL Yelahanka Projects LLP **...Appellant**

Vs

Mr. Amit Chandrakant Shah & Ors. **....Respondents**

Present:

For Appellant: Mr. Gautam Singh, Advocate

For Respondents: Ms. Chaitra Bhat, Advocate for Respondent No. 1.
Mr. Amit Agrawal, Mr. Yogendra Jiledar and Mr.
Aanchal Tikmani, Advocates for Respondent Nos.
2 to 4.

ORDER

20.01.2020 Learned Counsel for the Appellant states that the Appellant has, in view of the order dated 20.12.2019, served notice on Respondent No. 5 by e-mail on the registered address as seen in MCA record and he states that service has been completed. He states that notice sent through Courier is being avoided by Respondent No. 5 and Appellant is still awaiting the proof of service of that notice from the Courier. The Appellant to file Proof with Affidavit along with proof of the efforts made by him for service of notice on Respondent No. 5.

It appears that Respondent Nos. 1 to 4 have not yet filed Reply Affidavit. If the same are not filed before the next date of hearing, it will be presumed that they do not want to file Reply Affidavits.

List the appeal 'For Admission (After Notice)' on **31st January, 2020.**

[Justice A.I.S. Cheema]
Member (Judicial)

(Kanthi Narahari)
Member(Technical)